

HARYANA VIDHAN SABHA

COMMITTEE ON LOCAL BODIES AND PANCHAYATI RAJ INSTITUTIONS

(2013-2014)

(FIRST REPORT)

REPORT
ON
THE AUDIT AND INSPECTION NOTE ON THE
ACCOUNTS OF ZILA PARISHAD, HISAR
FOR THE PERIOD FROM
APRIL, 2009 TO MARCH, 2011,
AUDITED BY THE DIRECTOR,
LOCAL AUDIT,
HARYANA



(Presented to the House on 4th March, 2014)

HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH 2014

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COMPOSITION OF THE COMMITTEE ON LOCAL BODIES AND PANCHAYATI RAJ INSTITUTIONS (2013 2014)

CHAIRPERSON

1 Shri Anand Kaushik MLA

MEMBERS

- 2 Shri Anand Singh Dangi MLA
- 3 Shri Ashok Kumar Arora MLA
- 4 Shri Krishan Lal Panwar MLA
- 5 Shrı Krıshan Pal Gurjar MLA
- 6 Shri Jagbir Singh Malik MLA
- * 7 Shri Aftab Ahmed MLA
 - 8 Shri Jai Tirath MLA
 - 9 Shri Parminder Singh Dhull MLA

SPECIAL INVITEE

Dr Bishan Lal Saini MLA

SECRETARIAT

- 1 Shri Sumit Kumar Secretary
- 2 Shri Kuldip Singh Additional Secretary
- 3 Shri Inderjit Singh Grewal Superintendent

^{*} Shri Aftab Ahmed MLA resigned from the Membership of the Committee wie f 29 10 2013 on being appointed as Minister of Haryana

INTRODUCTION

I Anand Kaushik the Chairperson of the Committee on Local Bodies and Panchayati Raj Institutions having been authorized by the Committee in this behalf present this First Report on the Audit and Inspection Note on the accounts of Zila Parishad Hisar for the period from April 2009 to March 2011 audited by the Director Local Audit Haryana

- The Committee examined/ scrutinized the Audit and Inspection Note on the accounts of Zila Parishad. Hisar for the period from April. 2009 to March. 2011 audited by the Director. Local Audit. Haryana as per details given in the Report and its annotated reply submitted by the concerned Zila Parishad. The Committee has gone into the details of the matter and has tried its level best to make its observations/ recommendations. strictly as per the information/ record produced before the Committee by the concerned quarters and as per law.
- The Committee considered and approved this Report in its meeting held on 27th January 2014
- A brief record of the proceedings of the meetings of the Committee has been kept in the Haryana Vidhan Sabha Secretariat
- The Committee place on record their appreciation of the assistance and co operation rendered by the Director Local Audit Haryana and his officers in giving information/ record to the Committee
- The Committee is also thankful to the Secretary Additional Secretary and officers/ officials of the Haryana Vidhan Sabha for their whole hearted co operation and assistance given by them to the Committee

CHANDIGARH
THE 27[™] JANUARY 2014

ANAND KAUSHIK CHAIRPERSON

REPORT

GENERAL

The Chairperson/Members were nominated by the Hon ble Speaker on 2nd May 2013 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the year 2013 14 under Rule 272 (I) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide Notification No LB/PRIC 1/2013/23 dated Chandigarh the 2nd May 2013

The Committee held 42 meetings in all at Chandigarh and other places upto 21st February 2014

REPORT

ON

THE AUDIT AND INSPECTION NOTE ON THE ACCOUNTS OF ZILA PARISHAD HISAR FOR THE PERIOD FROM APRIL 2009 TO MARCH 2011, AUDITED BY THE DIRECTOR LOCAL AUDIT HARYANA

(PART I LAST AUDIT NOTE)

The Committee scrutinized the Audit and Inspection Note on the accounts of Zila Parishad Hisar for the period from April 2009 to March 2011 audited by the Director Local Audit Haryana as under

After going through the written reply of the Audit and Inspection note on the accounts of Zila Parishad. Hisar for the period from April. 2009 to March 2011, the Committee observed that the reply was not signed by the competent authority and the Audit Officer under their seals and even the annotated reply of the Audit Report was not based on the latest position/facts.

The Committee therefore desired the department to be careful in future and to send the annotated reply having the signatures of the competent authority and the Audit Officer under their seals on every page

The Committee also desired to follow up the instructions of the Committee on Local Bodies & Panchayati Raj Institutions of Haryana Vidhan Sabha issued in this regard earlier in toto

However the Committee decided to scrutinize the annotated reply of the Audit and Inspection Note on the accounts of Zila Parishad Hisar for the period from April 2009 to March 2011

[1] 1 LAST AUDIT NOTE

Action taken on the last audit note was not satisfactory. Even its annotated reply was not prepared and sent to this office. Audit note and objection statement for the period 14 6 73 to 3/84 and audit note for the period 4/06 to 3/09 were not put up. The matter is specially brought to the notice of the Secretary to Govt. Haryana. Development and Panchayat Department for necessary action. However, the position of the outstanding audit objection till the conclusion of current audit note was as follows.

<u>Sr No</u>	<u>Natı</u>	<u>ire of objection</u>	Period of audit note	Para No	<u>Remarks</u>
	(a) (b) (c) (d)	Short recovenes	s/Non recovenes and loss or rand avoidable payments	of revenue	
	(e)	Miscellaneous			
	(f)	Objection Stater	ments		

Note Detail of the said cases from (a) to (f) has been mentioned in the Audit and Inspection Note on the accounts of Zila Parishad Hisar for the period from April 2009 to March 2011

The Department in its written reply stated as under

No reply has been given by the department in this regard

OBSERVATIONS/RECOMMENDATIONS OF THE COMMITTEE

The annotated reply of the Audit and Inspection note on the accounts of Zila Parishad Hisar for the period from April 2009 to March 2011 audited by the Director local Audit Haryana was placed before the Committee for its scrutiny

The Committee observed that no annotated reply has been given about Part I of the last audit and Inspection note on the accounts of Zila Parishad Hisar Even no information about the Audit Note and Objection Statements for the period from 14 6 1973 to 3/1984 and Audit Note for the period from 4/2006 to 3/2009 was given by the department in its reply as these were not put up

The Committee also observed that the annotated replies of the last Audit and Inspection Notes on the accounts of Zila Parishad Hisar were not even sent to the office of the Director Local Audit Haryana as per its requirement which is a serious lapse on the part of the Zila Parishad

The Committee further observed that the outstanding audit objections are pending for a long time and the concerned department is not paying any attention in this regard

The yearwise break up of abovesaid pending cases/ audit objections till the conclusion of current Audit Note has been mentioned in the Audit and Inspection Note on the accounts of Zila Parishad. Hisar for the penod from April 2009 to March. 2011. audited by the Local Audit Department.

The Committee was surprised to know that various objections/paragraphs relating to

- (a) Short recoveries/Non recoveries and loss of revenue for the period from 4/1984 to 3/2006 for various items
- (b) Excess/irregular and avoidable payments for the period from 14 6 1973 to 3/2006 were neither regularized/recovered nor adjusted sofar
- (c) Sanction of Finance Deptt/Government from the period from 14 6 1973 to 3/1998 was not obtained for various irregularities
- (d) Irregularities in works Accounts for the period from 14 6 1973 to 3/1998 were not prepared and put up sofar and
- (e) Miscellaneous cases for the period from 14 6 1973 to 3/2006 were not either put up/showed to the Director Local Audit Haryana for removing/solving objections nor were attested by the authorized officer were not finalized as required by the Director Local Audit Haryana and

(f) The Committee was also surprised to know that the following items of the objection statements were still outstanding

<u>Sr No</u>	Period of Audit	<u>Item No</u>
1	14 6 1973 to 3/1984	All (Not put up)
2	4/1986 to 3/1989	1 to 3
3	4/1989 to 7/1994	1 to 4
4	8/1994 to 3/1998	1 to 10
5	4/2001 to 3/2003	All (Not put up)

The Committee took it seriously and recommends that immediate action should be taken by the department as well as the authorities of Zila Parishad Hisar for an early settlement of the outstanding audit objections as contained in the last various Reports of the Director Local Audit Haryana by furnishing the latest correct annotated replies to the audit paras pending from 14 6 1973 till date to the Local Audit Department within the prescribed period. The department should also apprise the Committee about the action taken on such Reports accordingly.

REPORT ON

THE AUDIT AND INSPECTION NOTE ON THE ACCOUNTS OF ZILA PARISHAD HISAR FOR THE PERIOD FROM APRIL, 2009 TO MARCH 2011 AUDITED BY THE DIRECTOR LOCAL AUDIT, HARYANA

(PART II PRESENT AUDIT)

[2] Para No 2 A Record not put up

Service Books of the following employees and other record as detailed in **Appendix A** to this note were not put up. The same may be traced/obtained now and put up at the time of next audit for necessary check

Sr No	Name of the employees	Designation
1	Sh Kul Bhushan Bansal	Deputy C E O
2	Sh Des Raj	Account Officer
3	Sh Rohtash Kumar	Account Officer
4	Sh Telu Ram	Assistant
5	Sh Ramesh Kumar	Steno Typist 💆 🚅
6	Smt Savitri Devi	Clerk
7	Sh Vijay Parkash	Assistant ***
8	Sh Rajender Kumar	Assistant
9	Sh Narender Singh	Assistant
10	Sh Surat Singh	Peon

The Department in its written reply stated as under

Reply of Para No 2A is that the officers/ officials mentioned in Appendix (A) were on deputation in this office. These officials are now either retired from service or repatriated to their parent departments and the Service Books have been sent to the concerned offices except Smt. Savitri Devi. Clerk The Service Book of Smt. Savitri Devi. will be put up at the time of next audit if the concerned employee remain here at the time of next audit.

After going through the written reply the Committee observed that the reply given is an interim reply and also is unsatisfactory as in it the department has mentioned about the Service Books of the employees which are now either retired from service or repatriated to their parent

departments but no information has been given about the other record as detailed in Appendix A to this note

The detail of records such as Monthly Accounts Classified Register Advertisement Register Contractor Ledger Works Abstract, Old Part Register Budget for the period under audit Muster Roll issue Register, Deposit Register Resolution Register Newspaper Register, Establishment Cheque Register Tender File and Tender Register were not put up to the audit for check The non production of record for audit was highly objectionable

The Committee desired that the abovesaid record may be traced out, maintained/completed now and should be produced to the concerned Circle Senior Auditor of Local Audit Department at the time of next audit for its verification and send its compliance report to the Committee accordingly

[3] Para No 7 Arrears

The rent register was lying incomplete since 1982. The matter is brought to the notice of Higher authorities for necessary action. The same may be completed now and brought upto date and shown at the time of next audit. However, the position of rent register is exhibited in **Appendix "C"** to this note it requires early action.

The Department in its written reply stated as under

The reply regarding Para No 7 is that the colony was very old and the Govt has declared it Condemn on 24 6 91 Besides this Zila Parishad came into existence again in 1995. The record of these quarter is being traced out. The complete record and the actual position will be put up at the time of next audit (annexure-I).

The Committee desired that the complete record and the actual position in this regard may be submitted to the concerned Circle Senior Auditor of Local Audit Department at the time of next audit for its verification and its final outcome be intimated to the Committee also

[4] Para No 8 Temporary Advances

Temporary advance register had not been maintained. The same may be maintained now and shown at the time of next audit. The advance as detailed below were outstanding and adjustments were still pending since long. The same may be adjusted upto date and compliance shown at the time of next audit.

i) As per Cash Book Page No 26 an advance of Rs 1 25 000/ vide Cheque No 022198 dated 15 3 96 was against to Sh Karan Singh J E for the carriage of loading and unloading charges of store material was still not got adjusted till the conclusion of current audit. The needful should be done now and compliance shown at the time of next audit.

II) As per Cash Book the following temporary advances were shown as adjusted but the balance amount were not recovered from the firm/official sofar. The same may be recovered either from the firm or official at fault now and credit thereof pointed out at the time of next audit.

Sr No	Date & Ch No of advance paid	CB Pg No	Amount	Adjusted Amount	Balance	To whom Paid
1	30 10 95 22140	7	5 00 000 00	1 09 506/	494 00	нѕ٧
	10 11 95 22143	8	6 00 000 00	8 12 95		Fandabad
			11 00 000 00			
2	6 12 95 22152	13	1 70 000 00	2 47 695 00	7305 00	M/S R L Rathi Steel Ltd
	3 1 96 D No 594347	17	85 000 00	8 2 96	Ra	–do
			2 55 000 00			
3	15 4 96 23310	30	38 115 00	37 809 00	306 00	Haryana
				14 9 96		concast Ltd HSR
4	26 3 96 905596	27	1 95 610 00	1 73 870 00	21740 00	M/S R L Rathi
			14 5 96			Steel ltd HSR

The Department in its written reply stated as under

The reply regarding Para No 8 is that the Temporary Advance Register has been maintained and will be shown at the time of next audit

Besides in respect of Para No 8 (ii) (i) the recovery of the amount has already deposited vide R No 252/03 dated 19 8 2002 and regarding (II) (IV) is that it relates to M/s Rathi Steel Ltd. The correspondence was made by this office in this respect is in the office record which reveals that nothing is due against it and the copy of the same is attached for ready reference. The remaining excess amount shown in the Para will be recovered and deposited as soon as possible and shown at the time of next audit (annexure 2.3.4)

The Committee desired that the Temporary Advance Register which has been maintained now be shown to the concerned Circle Senior Auditor of Local Audit Department at the time of next audit for its verification

The Committee observed that the reply of the department is not complete and upto the satisfaction of the Committee as the remaining excess amount has to be still recovered. Thus, the Committee desired that constant sincere and vigorous efforts should be made by the department to recover the remaining amount without further loss of time under intimation to the Committee as well as the Local Audit Department also

[5] Para No 9 Loss of Revenue/Interest Para No 9 (I) Plots for shopping Centre/Booth

Plots for shopping Centre/ Booths as detailed in **Appendix** D were sold by the Zila Parishad on 15 11 95 5 12 95 5 1 96 23 2 96 and 18 3 97 through open auction. As per terms and conditions of the auction 25% amount of total cost was required to be deposited at the spot by the highest bidder and balance amount was to be deposited in three equal installments for the plots auctioned on 15 11 95 and three monthly installments for remaining plots auctioned on 5 12 95 5 1 96 23 2 96 and 18 3 97 with interest 10% per annum in case of late deposit of installment penal interest @ 18% per annum and in case of non payment of three installments continuously the allotment was to be cancelled and the amount already deposited was to be forfeited but neither the amount of interest was calculated and recovered nor the allotment of plots was cancelled for non deposit of three installments continuously as per term of auction. The agreement of plots were also not put up. It requires early action alongwith being serious matter may be brought to the higher authority.

The Department in its written reply stated as under

The reply regarding Para No 9 (I) is that the plots for shopping centre were sold by Zila Parishad in Public Auction but the site plan of the same was not got approved from the competent authority till now. The correspondence regarding the approval of site plan has been made by this office. Due to non approval of site plan the possession was not given to the concerned person which occurs outstanding amount towards them. As far as the site plan will be approved by the authority necessary steps will be taken for the recovery of the remaining amount.

The Committee observed that this issue pertains to the year 1995 and is still lingering for want of approval of the site plan resulting loss of revenue/interest. The reasons for such a delay be explained within a period of one month only and the department should further made vigorous efforts to settle this issue at the earliest without further loss of

time under intimation to the Committee as well as the Local Audit Department also

[6] Para No 9(II) 1st Floor of Zila Parishad Building hired on rent

1st floor of Zila Parishad Building except Meeting Hall was occupied by the XEN Panchayati Raj Hisar from 23 10 98 But neither the rent of building was assessed form PWD (B&R) /Govt nor the recovery of rent was made Assessment of the rent of building may be got made and the rent alongwith electricity charges may be recovered from 23 10 98 and compliance shown at the time of next audit

The Department in its written reply stated as under

- The reply regarding Para No 9 (II) is that the rent of the building which is occupied by the Panchayati Raj has been assessed from the PWD (B&R) The correspondence regarding recovery of rent has been made which will be deposited shortly and shown at the time of next audit (annuxure 5 6)

The Committee observed that the issue pertains to the year 1998 and is still lingering for want of recovering the amount of rent alongwith electricity charges. The Committee wants to know the total amount of recovery of rent etc. assessed by P W (B&R) Department.

The Committee desired that expeditious steps are required to be taken to realize this amount within the stipulated period of three months and the Committee may be informed of the outcome of the same accordingly

[7] Para No 9 (III) Zila Parishad Rest House charge were not fixed/recovered as yet

Zila Parishad Rest House charges were not fixed/ recovered as yet The Rest House charges may be fixed and recovered besides responsibility fixed and compliance shown at the time of next audit

-The Department in its written reply stated as under

The reply regarding Para No 9 (III) is that the building of Rest House is not in use presently & maintenance work is in progress. A meeting of Zila Parishad will be held on 18 7 2013. The matter will be put up in the meeting and the proceeding regarding Rest house charges will be shown at the time of next audit.

The Committee observed that the reply of the Department in this case is unsatisfactory as Zila Parishad Rest House charges are yet not fixed/recovered resulting loss of revenue to the State Government

The Committee desired to know that this lapse occurred at what stages and what was the system? The Committee therefore recommends that circumstances under which delay occurred be examined and

responsibility needs to be fixed for the lapse and the Committee be apprised within three months

[8] Para No 9 (IV) Open auction of 29 Numbers of plots in Vegetable

29 No of plots in vegetable market Hisar as detailed below were auctioned through open auction by the Zila Parishad but the auction was cancelled due to non deposit of cost of plot by the highest bidder the matter is being special notice of the Deputy Commissioner for taking suitable action against the defaulter and loss of revenue if any may be recovered and auction of plots may be arranged now in the presence of the D.C. Hisar or the representative of D.C. and recovery of amount of plot may deposited in Zila Parishad fund as per terms and conditions as and when sold through open auction and compliance shown at the time of next audit

Sr No	Plot No	Date of Auciton
1	6	5 12 95 1
2	7	5 1 96 11
3	8	-
4	9	
5	10	
6	11	
7	12	
8	13	5 12 96
9	16	
10	17	5 1 96 II
11	18	
12	22	18 3 97
13	30	5 12 95 1
14	31	5 1 96 II
15	32	18 3 97 III
16	33	
17	34	
18	35	
19	37	5 12 95
20	45	5 12 95 I
21	46	5 1 96 II
22	52	8 1 91
23	54	8 1 91

24	58	5 12 95 [
25	59	5 1 96
26	60	18 3 97 III
27	61	_
28	62	_
29	63	

The Department in its written reply stated as under

The reply regarding Para No 9 (IV) is that the Site Plan of the vegetable market relates to Zila Parishad has not been approved yet. As soon as it will be approved the auction may be made accordingly

After going through the written reply of the department, the Committee observed that this matter relates to loss of revenue. Thus the Committee desired the department to enquire about this matter and responsibility needs to be fixed in this matter and its report be sent to the Committee accordingly.

[9] Para No 10 Miscellaneous Para No 10(I) Annual account was not prepared

Annual account during the period under audit was not prepared. The same may be prepared and compliance shown at the time of next audit for the necessary check.

The Department in its written reply stated as under

Para No 10 (I) is that annual account of the said period was not prepared due to the shortage of staff which will be prepared shortly and put up to the next audit

The Committee desired the department to prepare the annual account during the period under audit at the earliest and produce it to the concerned Circle Senior Auditor of Local Audit Department at the time of next audit for its verification

[10] Para No 10(II) Sale of old Newspapers

Sale of old Newspapers were not pointed out during the period under audit. The sale thereof may be arranged through open auction now and sale proceeds credited to Zila Parishad and compliance shown at the time of next audit.

The Department in its written reply stated as under

The old Newspapers will be sold shortly through open auction and record shown to the next audit

The Committee desired the department to arrange open auction for the sale of old Newspapers and to deposit the sale amount in the account

of Zila Parishad under intimation to the Committee as well as the Local Audit Department also

[11] Para No 10 (III) Physical Verification of Store/stock was not made annually

The physical verification of Store/ stock was not made annually by the Chief Executive Officer during the period under audit. The same may be done now and compliance shown at the time of next audit.

The Department in its written reply stated as under

The compliance is being made

The Committee desired that the Chief Executive Officer should made the physical verification of Store/stock annually and its compliance be shown to the Concerned Circle Senior Auditor of Local Audit Department at the time of next audit for its verification

[12] Para No 10 (V) Actual Payee Receipt of payments were not shown

Actual Payee Receipt in respect of the following payments were not shown to audit. The same may be traced/ obtained now and compliance shown at the time of next audit.

Sr No	Vr No	Month	Amount	To whom
				Paid
1	3	3/11	86 768 00	Paid to BDPO Uklana vide Cheque No 352180 dt 9 3 11
2	4	8/11	800 00	Paid to BDPO Hisar II vide Cheque No 352181 dt 9 3 11

The Department in its written reply stated as under

The receipt shown in the Para has been traced out and will be shown at the time of next audit (Annexure 9 10)

The Committee desired that the matter may be clarified and sorted out with the Local Audit Department under intimation to the Committee

[13] Para No 10(VI) Cash Book for the month of 3/11 was not reconciled

Cash Book for the month of 3/11 was not reconciled Needful may got done now and compliance shown at the time of next audit

The Department in its written reply stated as under

The reconciliation has already done Hence Para may be dropped (Annexure 11 12 13)

The Committee desired that the matter may be clarified and sorted out with the Local Audit Department under infimation to the Committee

[14] Para No 12 Conclusion Part I Action taken on the last Audit Note

Action taken on the last audit note was not satisfactory (Part I)

Accounts required considerable improvement and closer supervision

The Committee observed that no annotated reply for the action taken on the Last Audit Note (Part I) on the accounts of Zila Parishad Hisar has been given The Committee took it seriously and desired the department as well as the authorities of Zila Parishad Hisar to make sincere and vigorous efforts to settle the outstanding audit objections as contained in the last various Reports of the Director Local Audit Haryana The department should apprise the Committee as well as the Local Audit Department also about the action taken on such reports

Part II Suggestions of the Director Local Audit Department

The Committee is agreed with the suggestions of the Director Local Audit Department as the accounts stand in need of considerable improvement and closer supervision

RECOMMENDATIONS OF THE COMMITTEE

The Committee recommends that immediate action should be taken by the authorities of Zila Parishad. Hisar for an early settlement of the outstanding audit objections of Present Audit and as contained in the last Various Reports of the Director Local Audit Haryana within the prescribed period as these are pending for a long time and the concerned department is not paying any attention in this regard and its progress report be submitted to the Committee as well as Local Audit Department. Haryana from time to time accordingly

The Committee also recommends the department to take appropriate action on the recommendations of the Committee as expeditiously as possible and no recommendation should remain pending for action for more than two consecutive Quarterly Progress Reports However the period mentioned in the report be meticulously adhered to

GENERAL OBSERVATIONS/RECOMMENDATIONS OF THE COMMITTEE

The Committee recommends that the department should initiate action on all the Audit Reports finalized by the Local Audit Department of Haryana without waiting for the Committee's discussion and thereafter should also apprise the Committee as well as Local Audit Department. Haryana about the action taken on such Audit Reports within a period of three months and it should be signed by the competent authority and the Audit Officer under their seals.

The Committee also recommends that the latest correct annotated replies to the audit paras should be furnished to the Committee within the prescribed period of three months after the issuance of Audit Report by the Local Audit Department Haryana in the following proforma

Sr No	Audit Para Number & its year of audit	Details of audit objection raised by the Local Audit Department/PAG	Audit observation	Comments/ Reply

Sd/ Authorized officer

Sd/ Audit officer

The annotated reply on the Audit Reports should be based on the latest factual position. The annotated replies with regard to the information sought/ observations/recommendations made by the Committee should be sent to this Secretariat within a period of fifteen days positively after receiving such information from this office.

The department will furnish annotated replies within a period of three months of the presentation of the Report of the Comptroller and Auditor General of India to the State Legislature with regard to the elected Local Bodies/Panchayati Raj Institutions

All the pending audit objections/paras as mentioned in the different Reports may be settled after arranging necessary meetings with the concerned officers of the Local Audit Department Haryana It may also be ensured that the observations/recommendations contained therein are implemented meticulously by all the concerned and its progress report be submitted to the Committee on Local Bodies and Panchayati Raj Institutions accordingly

The Committee further recommends that the Quarterly Progress Report with regard to the information sought and observations/ recommendations made by the Committee in its Reports during its oral examination/scrutiny of the

Reports should be sent to this Secretariat within the prescribed period of every three Month ending March June September and December of each year positively after receiving such information and observations/ recommendations as well as Committee's Reports from this office

The Committee also recommends that the Nodal Officer appointed for dealing with the working of the Committee on Local Bodies and Panchayati Raj Institutions should ensure speedy disposal of the recommendations made by the Committee as well as the compliance of the instructions/observations/recommendations of the Committee in a proper way as the Nodal officer is answerable for following up of all the Committee matters pertaining to the department

The Committee further recommends that the Director cum Special Secretary/ Nodal Officer should make correspondence with the Heads of all the Zila Parishads and Panchayat Samities to initiate action on all the Audit Reports without waiting for the Committee's discussion as well as for strict compliance of the instructions/ observations/ recommendations of the Committee in a proper way

The Committee is of the view that the above instructions/observations/ recommendations of the Committee may be Strictly Complied with. It may also be noted for future that correct and factual position should invariably be placed before the Committee wherein the view of the Govt on the Audit points is clearly stated.

Appendix 'A'

(Refer paragraph 2 A page 21)

Reffered to in para No 2 A of the Audit Note of Zila Parishad Hisar for the period 4/2009 to 3/2011 (Part $\,$ II)

Details of record not put up to audit

Sr No	<u>Particulars</u>
1 2 3	Monthly Accounts Classified Register
4 5	Advertisement Register Contractor Ledger Works Abstract
6 7	Old Part Register Budget for the period under audit
8 9 10	Muster Roll issue Register Deposit Register Resolution Register
11 12	Resolution Register Newspaper Register Establishment Cheque Register
13 14	Tender File Tender Register

Appendix C (Refer paragraph 7 page 23)

Rent not realized

Referred to the para 7 of the draft audit note of Zila Parishard Hisar for the period 04/2009 to 03/2011 (Part II)

Sr No	Page No	Name of official	Q No	Rent not realised
1	2	Sh Mohar Singh	B 1	Jan 87
2	3	Sh P N Dutta	B 2	9/3/1986
3	4	Sh Balbir Singh/ Sh Ramesh	B 2	Apr 97
		Lal		
4	5	Sh Sunder Singh	В3	Apr 95
5	7	Sh Omparkash	B 4	Mar 97
6	9	Sh Satyanarayan	B 5	Dec 96
7	11	Sh Khiali Ram	B 6	Dec 87
8	13	Sh Suraj Bhan	B 7	Oct 82
9	14	Sh K L Narang	В7	Feb 83
10	15	Sh Desh Raj	B 8	4/80 to 5/82 4/83 to
				5/89
11	17	Sh Subhash Chander	B 9	Jul 86
12	19	Sh Rattan Lal	B 10	Nov 83
13	20	Sh R N Nagpal	B 7	Jan 87
14	25	Sh Ishwar Singh	C 1	Oct 87
15	26	Sh Jawahar Singh		Dec 87
16	26	Sh Mohinder Singh		Mar 91
17	27	Sh Ved Singh	C 2	Mar 91
18	27	Sh Richpal Singh	C 2	Dec 97
19	29	Sh Salag Ram	C 3	Jun 95
20	31	Sh Ishwar Singh	C 4	Jul 83
21	32	Sh Baru Singh	C 4	6/83 to 5/89
22	33	Sh Mohinder Singh		Jul 82
23	34	Sh Jai Ram	B 10	Jul 87
24	35	M/s Kumar Brother		Feb 82
25	36	Dr Devraj		Nov 82

Appendix D (Refer paragraph 9 page 24)

Detail of installment of plots and balance amount

Preferred to in para 9 of the draft audit note of Zila Parishad Hisar for the period 1 4 2009 to 31 3 2011 (Part II)

Sr No	Plot No	Date of auction	Total Amount	Amount Recovered	Balance amount & Interest	Remarks
1	74	10/6/1989	127000	127000	Interest	Interest Remarks
2	57	10/6/1989	97000	34642	62358 00 + Interest	
3	68	5/9/1989	123000	60750	62250 00 + Interest	
4	65	8/1/1991	170000	74375	95625 00 + Interest	
5	53	8/1/1991	205000	89687	115113 00 +	
					Interest	
6	3	15/11/1995	406000	406000	Interest	
7	4	15/11/1995	240000	162858	77142 00 + Interest	
8	_ 50	15/11/1995	107000	107000	Interest	
9	2	15/11/1995	320000	320000	Interest Rs	
			<u> </u>		40000 00 recovered	
10	51	<u> 15/1</u> 1/1995	111000	111000	Interest	
11	38	5/12/1995	115000	115000	Interest Rs 5000 00	
					deposited & Interest	
L					balance	
12	39	5/12/1995	138000	138000	Interest Rs 5000 00	
					deposited & Interest	
					<u>balance</u>	
13	14	5/1/1996	190000	190000	Interest	
14	15	5/1/1996	186000	186000	Interest	
15	70	8/1/1991	308000	308000	Interest	
16	23	18/3/1997	125000	99643	Interest + 25357 00	
17	71	15/11/1995	275000	275000	Interest	
18	72	15/11/1995	275000	275000	Interest	
19	73	15/11/1995	261500	261500	Interest	
20	20	5/12/1995	92000	63000	Interest + 29000 00	
21	49	5/12/1995	107000		Interest + 32000 00	

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